

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 317/99

Thursday, this the 18th day of March, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER.

K. Rengan,
S/o. Karuppan,
No. 29, West Street,
Pallapalayam, Palladam Taluk,
Coimbatore District.

...Applicant

By Advocate Mr. T.C. Govindaswamy

Vs.

1. Union of India represented by
The Secretary to the Government of India,
Ministry of Railways, Rail Bhavan,
New Delhi.
2. The General Manager,
Southern Railway, Headquarters Office,
Park Town P.O., Madras - 3.
3. The Divisional Railway Manager,
Southern Railway, Palghat Division,
Palghat.

...Respondents

By Advocate Mr. K.V. Sachidanandan

The application having been heard on 18.3.99, the
Tribunal on the same day delivered the following:

ORDER

The applicant seeks to declare that he is entitled to be
granted family pension from 1.1.96 due to death of his son
R. Palanisamy who was working as Assistant Station Master under
the respondents and to direct the respondents to grant family
pension with effect from 1.1.96.

2. When the O.A. was taken up, the learned counsel appearing
for the applicant submitted that it is suffice to direct the
first respondent to dispose of A-1 representation submitted by

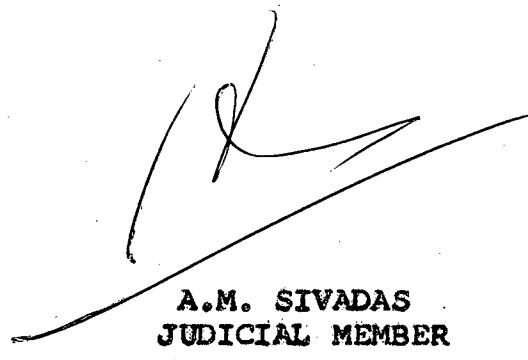
the applicant on 12.9.98 within a reasonable time in the light of the Ruling reported in 1985 SCC (L&S) 802. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the first respondent is directed to consider and pass appropriate orders on A-1 representation within a period of four months from the date of receipt of a copy of this order in the light of the Ruling reported in 1985 SCC (L&S) 802.

4. O.A. is disposed of as above. No costs.

5. The learned counsel appearing for the respondents undertakes to forward a copy of this order along with a copy of the O.A. to the respondents.

Dated the 18th day of March, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURES REFERRED TO IN THE ORDER

Annexure A-1:

True copy of the representation dated 12.9.98 submitted by the applicant to the first respondent.